GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 4196 TO BE ANSWERED ON 28.03.2017

REVIEW OF SENIOR CITIZENS WELFARE SCHEMES

4196. SHRI ASHWINI KUMAR CHOUBEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any review has been conducted regarding implementation of schemes for the welfare of senior citizens during the last three years and the current year;

(b) if so, the details and the outcome thereof and if not, the reasons therefor;

(c) the steps taken by the Government to remove the deficiencies, if any, noticed therein;

(d) whether there is any proposal to reduce the age limit of senior citizens for availing the benefits of various Centrally Sponsored Schemes; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (c): While implementing the scheme of Integrated Programme for Older Persons of this Ministry, two evaluation studies of the Scheme of Integrated Programme for Older Persons (IPOP) were conducted during 2011-12. IPOP is a Central Sector Scheme implemented by the Ministry of Social Justice and Empowerment, under which grant-in-aid are given for running and maintenance of *inter-alia*, Old Age Homes, Day Care Centres, Mobile Medicare Units, Multi Facility Care Centre for Older Widows etc. Main findings/ recommendations and outcome thereof of these studies are at Annexure-I.

During the current year (2016-17), an evaluation study on the Scheme of IPOP has been commissioned .

(d): There is no such proposal in respect of the above scheme.

(e): Does not arise.

Annexure-I Annexure referred to in reply to Part (b) & (c) of Lok Sabha unstarred Question No. 4196 for 28.03.2017 regarding "Review of Senior Citizens Welfare Schemes".

S.	Title of the Study	Conducted by	Main	Action Taken
No.			findings/recommendati	
			ons	
1.	Health and Socio Economic	Chaudhary	1. There is a need to set	1.Section 19(1) of the Maintenance and Welfare of Parents and Senior
	status of Older Persons in the	Charan Singh	up old age homes in	Citizens Act mandates that the State Government may establish and
	States of UP and Haryana	University,	every district.	maintain such number of Old Age Homes at accessible places as it may
	(including evaluation of the	Meerut	2.There is lack of	deem necessary in a phased manner, beginning with at least one in each
	scheme of IPOP)		awareness about	5
			Maintenance and	who are indigent. Pursuant to this provision, it is for the State
			Welfare of Parents and	Governments to make assessment of the requirement of old age homes
			Sr. Citizens Act, 2007	keeping in view that number of indigent Senior Citizens in each district.
			and of old age homes,	2. The Ministry has been conducting seminars, trainings and awareness
			day care centres and	campaigns etc. for the welfare of Senior. Citizens including inter alia, the
			various facilities	Maintenance and Welfare of Parents and Sr. Citizens Act, 2007 through
			available for older	the National Institute of Social Defence(NISD) and the Regional Resource
			persons such as pension,	and Training Centres (RRTCs
			health care etc. Wide	
			publicity should be	
			given on these issues so	
			that the old age persons	
			can access these	
			facilities and know their	
			legal rights.	
2.	A study of institutionalised	Jamia Millia	1.Public Authorities	1. The National Policy on Older Persons (NPOP), 1999, inter alia,
	elderly women in Delhi	Islamia, New	especially the police	recognised the fact that the older persons have become soft targets for
		Delhi	should initiate nation-	criminal elements and are victims of fraudulent dealings, physical and
			wide review of the	emotional abuse within the family and outside. Therefore the policy

Evaluation studies were conducted during 2011-12 as per details below:-

		problems of neglect, abuse and violence against older women. 2. Older Womens collective groups like Self Help Groups should be formed at the community level to encourage social activities 3.A mobile geriatric health care should be provided in all old age homes to take care of the Immobile, sick and aged persons. 4.It is necessary that all old age homes should be equipped with elderly women friendly structures.	 emphasised the importance of special provisions to protect older persons from domestic and other violence, so as to ensure their safety and provide help to the needy senior citizens. In pursuance of the policy directions, the Ministry of Home Affairs had issued detailed advisory to all the State Governments and UT Administrations regarding the measures to be taken for providing security of life and property of older persons. The Police and public order being state subjects, it was emphasised in the advisory that it was the responsibility of the State Governments/ UT Administrations to take action for prevention and control of crimes, including crimes against older persons. 2. Under the scheme of IPOP, funds provided, inter-alia for running and maintenance of Mobile Medicare Units for Senior Citizens.
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